

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3766  
ANSWERED ON:19.04.2010  
NGOS SELECTED UNDER CAPART  
Deo Shri Kalikesh Narayan Singh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the number of Nodal Non-Governmental Organisations (NGOs) selected under the Council for Advancement of People's Action and Rural Technology (CAPART) for targeted projects in the backward and unreached areas in the county;
- (b) the percentage of increase in grants under this scheme for the current financial year;
- (c) whether the Government has prepared any mechanism to evaluate their functioning;
- (d) if so the details thereof; and
- (e) the details of NGOs delisted after being given grants?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a): Nodal Non-Governmental Organisations (NNGOs) were supported under Public Cooperation (PC) scheme of CAPART from 2006-07 to 2007-08. The total number of NNGOs selected by CAPART is 74.

(b): Under PC scheme the budgetary allocation for 2008-09, 2009-10 & 2010-11 is as follows:

Year	Budget Allocation (in crores)
2008-09	10.00
2009-10	10.00
2010-11	27.60

The total support for NNGOs were to the tune of Rs.4.62 crores. Since 2008- 09, no NNGO project was supported. The Executive Committee of CAPART in its meeting held on 30.9.2009 had decided to formally close the Nodal NGOs Scheme. No provision in the budget was made separately for NNGOs.

(c) & (d): Yes, Sir. The procedure/mechanism for evaluation of CAPART scheme is annexed.

(e): No individual NGO has been delisted from the scheme after being given grants. However, since 2008-09 no new project under NNGO was supported by CAPART.

**Annexure**

Statement referred to in reply to part (c) & (d) of the Unstarred Question No. 3766 dated 19.04.2010

Mid-term appraisal by CAPART monitors and release of second installment.

Decision to depute Facilitator-cum-Evaluator (FCE) for conducting mid-term evaluation will be based on the following:-

# Progress Report received from the voluntary organisation (VO).

# Utilisation of funds made available/local contributions mobilised in proportion to the release made.

# Failure on the part of the VO to submit the requisite documents in time. Based on the findings by the FCE, second and subsequent installments will be released.

A project may be subjected to one or more mid-term/concurrent evaluations depending upon the nature, duration & seasonalities involved in the implementation of the project.

During the course of mid-term evaluation, the monitor is expected to look into the following:-

# Management of the affairs of the society, fulfilling the legal requirements, etc.

# The authenticity/correctness of the progress report made available in comparison to the field work done.

- # Assessment of the quality of physical work, beneficiaries involvement, reasonableness of the amount spent, etc.
- # Withdrawal of project fund from the bank and its utilisation.
- # Checking of the vouchers and books of accounts.
- # Assessment of beneficiaries satisfaction and their participation.
- # Assessment of the benefits accruing from the progress made in the implementation of the project.

Based on these factors, the monitor is expected to make his recommendation for release of the next installment.

The evaluation report will be submitted by the FCE to CAPART within 45 days from the date of receipt of the assignment. The Evaluation report will be examined by CAPART keeping in view the progress reported by the project holder. After examination of the progress report, Receipt & Payment Account, utilisation certificate and the mid-term evaluation report, decision will be taken in regard to the release of second/subsequent installment within 15 days.

The balance grant will be considered for release in six monthly installments keeping in view the satisfactory performance and utilisation of grant released in previous installments and mid-term/concurrent evaluation reports.

10% of the total grant will be retained/withheld and will be reimbursed to the organisation after receipt of satisfactory completion/final progress report/audited receipt & payment and income and expenditure statements of accounts and utilisation certificate. The project holder need not furnish separate utilisation certificate for this 10% amount if a utilisation certificate for the same has been submitted in the final accounts.

#### Submission of completion report by the VO

The VOs are expected to submit the completion report to CAPART within 30 days of the completion of the project along with the following documents:-

- # Completion report in the prescribed format.
- # List of beneficiaries clearly stating the number of beneficiaries in accordance with the categorization of gender, SC,ST, OBC, General, BPL, APL and disabled.
- # Some action-oriented photographs capturing the achievements at the field level.
- # A certificate through the Panchayat or other local authority that the community assets created under the project assisted by CAPART have been handed over to the authorities concerned or user groups.
- # Details of arrangements made for the post project land holding of the project by the VO.
- # Consolidated audited statements of accounts reflecting the grants received in various installments and utilisation certificate for the grant extended. It should also include local contributions mobilized as per the terms of the sanction order.

#### Post Evaluation

On receipt of the completion report and other final documents, CAPART will appoint FCE for post evaluation within 15 days which will be carried out to obtain information on the following:-

- # To verify whether all the stipulated work has been carried out as per the terms of the sanction order.
- # To ascertain beneficiaries` satisfaction in the implementation/creation of the assets.
- # To verify the books of accounts and other related documents to ensure proper utilisation of funds.
- # To assess the impact of the project and arrangements made for sustainability of the project.

#### Comprehensive assessment and evaluation of the work of large recipients of CAPART assistance

Comprehensive evaluations of VOs are conducted by CAPART in addition to the periodic evaluations. Such evaluations are normally conducted through professional institutions or teams of experts in the following cases:-

- # VOs which have received assistance over Rs.50 lakhs for a single project; or
- # VOs which have received assistance over Rs.1 crore for different projects during a period of 4 years.